

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 372 of 2013 in**  
**Appeal No.276 of 2013**

**Dated : 19<sup>th</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Corporate Power Ltd.**

**..... Appellant(s)**

**Versus**

**Power Grid Corporation of India**  
**Ltd. & Ors.**

**..... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sitesh Mukherjee  
Mr. Anurag Sharma

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R.1

**ORDER**

**IA No. 372 of 2013**

***(Appl. for stay)***

We have heard the learned counsel for the parties in respect of the interim directions sought for in the I.A.

The learned counsel for the Appellant seeks some time to file the affidavit giving some undertaking as to the payment.

Post the matter on **21.11.2013.**

**(Rakesh Nath)**  
**Technical Member**  
ts/pr

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**